

[Shri Ranga]

responsibility that has been placed on its shoulders by the electorate in the rest of the country, should have set an example in party loyalties and public probity. What did they do? When they were in a minority, they sought the co-operation of the Socialists in a coalition. When they had the opportunity, they dismissed them, and they began to run the Government themselves. There were independents, who were politically illegitimate people, born out of the Congress, the Socialists and various other groups. They did not scruple to rally those people by offering them all sorts of baits, and in that way manufacture a kind of name-sake majority and run the show.

They had won power last time in the name of a coalition, they had ended up having their own Government, and in conclusion they came to grief. Their own people turned against them. Now, nemesis has overtaken them.

All these things, all these experiences, came to the lot of the Kerala people. Now, what would be the best possible thing to do?

The Congress President went there some time ago and in a brave fashion he said they were going to run the government by themselves, they were not going to have any more coalition with anybody else. Maybe, because no other party is willing to trust the Congress Party for a coalition.

Shri D. C. Sharma: No, no.

Shri Ranga: We do not know. Anyhow, one thing is clear. Even supposing the Congress were to make use, by backdoor methods, of the present political dispensation in order to somehow or other manufacture or manage to get a majority, that majority would not be stable as has been shown recently by the defection of their own members, and Kerala cannot be sure of a stable Government. Though both the sections of the Communists have suddenly come together again in their

usual fashion in Kerala, I sincerely hope, they would not be able to win a majority.

Mr. Deputy-Speaker: He can continue tomorrow. Shri Shree Narayan Das.

17 hrs.

OPINIONS ON BILL

Constitution (Amendment) Bill
(Amendment of Articles 136, 226 etc.)

Shri Shree Narayan Das (Darbhangha): Sir, I lay on the Table Paper No. III to the Bill further to amend the Constitution of India, which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 22nd November, 1963.

Mr. Deputy-Speaker: He was absent when called earlier, in the morning.

We shall now take up the calling attention notice.

17.02 hrs.

CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANCE

—contd.

(ii) STAY-IN STRIKE BY THE WORKERS OF HATTI GOLD MINES, MYSORE.

Shri Sivamurthi Swamy (Koppal): Sir, I call the attention of the Minister of Labour and Employment to the following matter of urgent public importance and I request that he may make a statement thereon:—

"More than 600 workers being below ground in the Hatti Gold Mines in Mysore."

The Minister of Labour and Employment (Shri D. Sanjivayya): Reports

have been received that 340 workers of the Hatti Gold Mines in the State of Mysor went on staying in strike underground from the 30th November, 1964. It is understood that the strike was due to industrial dispute about some demands including the one regarding adequate supply of rice. Their stay underground was not due to any accident or failure of equipment.

2. The Conciliation Officer (Central), Hyderabad proceeded to the mine on the 3rd December, 1964. As a result of his intervention, an amicable settlement was reached between the workers and the employers and the workers came out of the mine at 11 A.M. on the 4th December, 1964.

3. The Regional Inspector of Mines has also proceeded for further enquiry in the matter. Full report of the incident including the nature of demands and the terms of settlement has been called for from the Regional Labour Commissioner concerned.

Shri Sivamurthi Swamy: In view of the fact that these Hatti mines have nothing but a history of frustration for the labourers against the management which consists of some foreign personnel who have not honoured even the labour laws such as the Minimum Wages Act or paid dearness allowance during the high price days, may I know whether the Government will appoint any commission or a high judicial officer to go into the question of their demands which are just and reasonable as their grievances had not been heard by the management since long?

Shri D. Sanjivayya: The demands have been settled amicably between the workers and the employees and so I do not think there is any need to appoint any commission.

Shri A. S. Alva (Mangalore): May I know whether there is any labour officer attached to the gold mines and whether he has sent any report in this connection?

Shri D. Sanjivayya: We have not received any report, but as I said earlier in my statement, a full report has been called for and after receiving the report, if necessary, I will again inform the House.

श्री यु० सि० चौधरी (महेन्द्रगढ़) :
बहुत लम्बे असें से यह जो सोने की खान के अन्दर झगड़ा है, चला आ रहा है और इस झगड़े के फलस्वरूप जमीन के नीचे अपनी मांगों को मनवाने के लिए और प्रोटेस्ट के तौर पर बहुत से मजदूर गये। मुझे एक साथी से मालूम हुआ है कि यह कम्पनी एक विदेशी कम्पनी है। मेरे लिए और शायद सदन के लिये भी यह एक समाचार ही होगा कि यह कम्पनी एक विदेशी कम्पनी है। क्या यह सही है कि यह सी फी सदी विदेशी कम्पनी है और क्या यह बात भी विचाराधीन है कि इसका राष्ट्रीयकरण कर दिया जाए, इस कम्पनी का नेशनलाइजेशन कर दिया जाए ?

श्रम और रोजगार मंत्रालय में उपमंत्रि (श्री ए० कि० मालवीय) : अभी लेबर मिनिस्टर साहब ने जो जवाब दिया है उससे स्पष्ट है कि खदान में कोई एक्सीडेंट नहीं हुआ है और न कोई और वारदात हुई है। जो मजदूर स्ट्राइक पर गये खदान के अन्दर वे बैठ कर रह गये। कुछ उनकी मांग थी और उसी सिलसिले में उन्होंने खदान के अन्दर हड़ताल की थी। तीन तारीख को हमारे कंसिलियेशन आफिसर वहां गये और उन्होंने

श्री बड़े (खारलोन) : क्या यह कम्पनी विदेशी कम्पनी है, यह पूछा गया है और क्या इसका राष्ट्रीयकरण करने की बात सोची जा रही है ? यह प्रश्न था जो पूछा गया था।

श्री ए० कि० मालवीय : जहां तक इस चीज का ताल्लुक है कि वह विदेशी कम्पनी है,

[श्री २० कि० मालवीय]

इसकी सूचना अभी हमारे पास नहीं है और रिपोर्ट आने के बाद ही इसके बारे में पता चल सकेगा। राष्ट्रीयकरण करने का सवाल अभी पैदा नहीं होता है।

Shri Nambiar (Tiruchirappalli): In view of the fact that the hon. Minister has said just now that these workmen have come from underground and have got an amicable settlement with regard to their coming out, may I know whether the Government has ensured that the real, genuine grievances of the workers have been redressed or it is only a temporary understanding so that they could get out of the underground position? I want to know the position.

Shri D. Sanjivayya: I will not be able to answer that question unless I receive the full report from our officers.

Dr. Sarojini Mahishi (Darwar North): May I know the reaction of the Government to the proposal to nationalise the Hatti gold mines?

Shri D. Sanjivayya: I do not think the Labour Ministry can take any decision in this regard. The Government as such will have to take a decision.

17.07 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday December 8, 1964|Agrahayana 17, 1886 (Saka).